

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 591/2023

SATISH

APPLICANT

Versus

**MINISTRY OF ENVIRONMENT FOREST
AND CLIMATE CHANGE & ORS.**

RESPONDENT

INDEX

<u>S.NO</u>	<u>PARTICULARS</u>	<u>PAGE NO.</u>
1.	REPLY ON BEHALF OF RESPONDENT NO.6 DISTRICT MAGISTRATE, SIDDHARTHANAGAR ALONGWITH THE SUPPORTING AFFIDAVIT.	3-9
2.	<u>ANNEXURE 1.</u> Copy of the Letter of Consent (LOI) issued via office letter No. 201 / Mining Assistant / 2021-22 dated 17.08.2021.	10-12
3.	<u>ANNEXURE 2.</u> Copy of the mining plan submitted with application dated 15.12.2021.	13-17
4.	<u>ANNEXURE 3.</u> Copy of Environmental Clearance Certificate No. EC21B001UP153109 dated 14.12.2021 issued by Environment Directorate, Lucknow	18-28
5.	<u>ANNEXURE 4.</u> Copy of the Demarcation report dated 24.12.2021 by joint team of Revenue and Mineral Departments.	29

6.	<u>ANNEXURE 5.</u> Copy of Revised Mining Plan dated 14.12.2023 submitted by lessee	30-33
7.	<u>ANNEXURE 6.</u> Copy of Revised Mining Plan dated 14.12.2023 submitted by lessee along with Copy of the Revised Environmental Clearance Certificate No. 217/Parya/SEIAA/6599/2023 dated 20.02.2024	34
8.	<u>ANNEXURE 7.</u> Summary of extraction and payments made via e-MM-11 portal (Lease Year 1 and 2 till 16.10.2023)	35-37
9.	<u>ANNEXURE 8.</u> Copy of the office order No. 436/Mining Assistant/2024-25 dated 02.01.2025 cancelling the lease	38-39

THROUGH



Date: 18.08.2025

Place: New Delhi

PRIYANKA SWAMI
ADVOCATE

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**REPLY ON BEHALF OF RESPONDENT NO.6 DISTRICT MAGISTRATE,
SIDDHARTHANAGAR ALONGWITH THE SUPPORTING AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:

- 1.** That this Reply is filed in strict compliance with the Hon'ble Tribunal's order dated 23.07.2025, which directs Respondent No. 6 to file, in the form of an affidavit, the details of mining and the area on which the mining was done by Respondent No. 7, project proponent, after issuance of Environmental Clearance (EC) dated 14.12.2021 till its suspension on 16.10.2023.
- 2.** That an e-tender-cum-e-auction was notified on 20.06.2021 vide office letter No. 139/Mining Assistant/Release-Sand/Morrum/2021-22 for extraction of up to 34,800 m³ of ordinary sand per annum from Plot Nos. 259-G, 258-G and 258-B admeasuring 2.32 hectares situated in Village Chivarhiya (Kura River), Tehsil Naugarh, District

Siddharthnagar, under Government Order No. 2168/86-2019-57(General)/2017 dated 09.10.2019 and the U.P. Sub-Mineral (Prevention) Rules, 2019. Shri Sunil Kumar Jaiswal emerged as the highest bidder, quoting ₹324 per m³, and was issued a Letter of Intent (LOI) on 17.08.2021 directing submission of an approved mining plan, valid EC, and other requisite documents. A copy of the LOI is annexed herewith as **ANNEXURE-1**.

3. That on 15.12.2021, the successful bidder submitted an approved mining plan and Environmental Clearance Certificate No. EC21B001UP153109 dated 14.12.2021 issued by the Directorate of Environment, Lucknow, and sought execution of the lease. Copies of the mining plan and EC are annexed as **ANNEXURE-2** and **ANNEXURE-3**.
4. That a joint team of the Revenue and Mining Departments carried out site demarcation on 24.12.2021 strictly in terms of the tendered plots and Khasra Nos. 259-G, 258-G, and 258-B, without adopting the differing coordinates mentioned in the EC. The demarcation report is annexed as **ANNEXURE-4**. Upon completion of statutory formalities, a five-year lease for ordinary sand was executed in favour of the lessee for the period 03.01.2022 to 02.01.2027.
5. That in the SEAC meeting dated 16.10.2023, mining and transportation were suspended pending submission of a revised mining plan and fresh EC. The lessee submitted an approved revised mining plan dated 14.12.2023 and a revised EC No. 217/Parya/SEIAA/6599/2023 dated 20.02.2024. True copies are annexed as **ANNEXURE-5** and

ANNEXURE-6.

6. That departmental e-MM-11 portal records show that during the first lease year (03.01.2022 to 02.01.2023) and the partial second lease year (03.01.2023 to 16.10.2023), the lessee extracted a total of 49,172 m³ of ordinary sand and deposited royalty of ₹1,99,57,104, DMF contributions of ₹19,95,710, and TCS of ₹3,99,142. A summary of extraction and payments is annexed as **ANNEXURE-7**.
7. That the lessee applied for surrender on 20.12.2024 and the lease was cancelled by order No. 436/Mining Assistant/2024-25 dated 02.01.2025, annexed as **ANNEXURE-8**.
8. That with regard to the applicant's allegation concerning incorrect geo-coordinates, it is respectfully submitted that although the EC dated 14.12.2021 mentioned different coordinates, the physical demarcation was carried out only on the plots notified in the tender and no mining was conducted outside this demarcated lease area. This is consistent with the principle in *M/s K & S Mines v. State of U.P.*, Allahabad High Court, 16.07.2024, para 12, wherein it was held that "the lessee is obliged to ensure demarcation of the lease area and mining beyond such limits constitutes a breach warranting enforcement action." In the present case, official demarcation was ensured before commencement of mining and was scrupulously adhered to.
9. That the Hon'ble Supreme Court in *State of U.P. v. Gaurav Kumar*, 2025 SCC OnLine SC 1069, paras 21–23, reiterated that "*mining operations and leases cannot be founded on an invalid or draft District Survey*

*Report (DSR)“ and held that auctions without valid environmental clearance and DSR are “legally untenable.” In the instant matter, a valid EC existed prior to lease execution and the process complied with applicable notifications, distinguishing it from *Gaurav Kumar*.*

- 10.** That further, in *Deepak Kumar v. State of Haryana* (2012) 4 SCC 629, para 29, the Supreme Court mandated that no mining of minor minerals shall be allowed without proper environmental impact assessment and clearance. The lease in question was granted only after EC was obtained, in conformity with this mandate.
- 11.** That in *Dept. of Mines & Geology, Punjab v. SEIAA, Punjab*, Civil Appeals Nos. 11497–11504 of 2018, order dated 18.11.2019, para 7, the Supreme Court upheld revocation of an EC obtained on the basis of incorrect facts and underscored the duty of authorities to act when discrepancies are found. In the present matter, prompt suspension upon SEAC directions and requirement of revised EC reflects adherence to the duty of environmental protection.
- 12.** That in *Om Puri & Ors. v. Hindustan Zinc Ltd.*, NGT, Feb 2022, para 38, the Tribunal imposed a ₹25 crore penalty for violations of EC conditions, emphasising the polluter-pays principle. In the instant matter, there is no finding of EC condition violation against the answering Respondent or lessee during the operative period, showing substantial compliance.
- 13.** That the above facts and supporting precedents establish that the answering Respondent acted in good faith, within statutory parameters, and promptly complied with directions of the competent

environmental authorities and this Hon'ble Tribunal.

THROUGH

A handwritten signature in blue ink that reads "Priyanka Swami". The signature is written in a cursive style with a horizontal line underneath the name.

Date: 18.08.2025
Place: New Delhi

PRIYANKA SWAMI
ADVOCATE
COUNSEL FOR STATE, UTTAR PRADESH
F-13, JANGPURA, NEW DELHI 110014
E-mail: advpriyankaswami@gmail.com

914
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...RESPONDENT

AFFIDAVIT

I. Dr. Rajaganapathy Ramasamy, aged about 40 years S/o Shri Ramasamy is presently posted as DISTRICT MAGISTRATE, SIDDHARTHANAGAR, U.P. do solemnly affirm as under:

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this before this Tribunal.
2. That the accompanying report has been drafted by our counsel upon the official records.
3. That the contents of the accompanying report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



DEPONENT

VERIFICATION

Verified on solemn affirmation at _____ on this _____ day of 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.



[Handwritten Signature]

DEPONENT

Solemnly Affirmed before me by _____
Before me Dr. Rajesh Kumar Singh
Advocate
No. 6639
Government of Uttar Pradesh

[Handwritten Signature]
Notary (U.P.) Siddharth Nagar
DIST. SIDDHARTH NAGAR
U.P. INDIA
18-8-25

कार्यालय जिलाधिकारी, सिद्धार्थनगर
पत्रांक 201 / खनन सहायक / 2021-22 / दिनांक 17 अगस्त, 2021
(सहमति पत्र लेटर ऑफ इन्स्टेंट)

सुनील कुमार जायसवाल पुत्र छोटेलाल जायसवाल
निवारी ग्राम टटिया बाजार
धाना जोगिया उदयपुर
जनपद- सिद्धार्थनगर

शासनादेश संख्या-1875/86-2017-57(सा0)/2017टी0सी0-1, भूतत्व एवं खनिकर्म अनुभाग लखनऊ, दिनांक 14.08.2017 एवं अधिसूचना संख्या-1886/86-2019-57(सा0)-2017, दिनांक 13.08.2019 द्वारा प्रख्याप्ति उ0प्र0 उपखनिज (परिहार) (47 वीं संशोधन) नियमावली 2019 के अनुक्रम में निर्मित शासनादेश संख्या-2168/86-2019-57 (सामा0)/2017, दिनांक 09.10.2019 में दिये गये निर्देशानुसार जनपद सिद्धार्थनगर के तहसील-इटवा बूढी राप्ती नदी तल में 01 एवं तहसील नौगढ के कूरा नदी तल में 02 कुल 03 बालू खनन क्षेत्रों का ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से रिक्त क्षेत्रों के व्यवस्थापन हेतु दिनांक 20.06.2021 को ई-निविदा सह ई-नीलामी आमंत्रण सूचना विज्ञापित की गयी थी। दिनांक 30.07.2021 को टेंडर कमेटी द्वारा ई-निविदा (बिड) खोली गयी, जिसमें कम संख्य 01 पर विज्ञापित क्षेत्र पर अधिकतम ई-निविदा बिड रू0-241/- प्रति घनमीटर प्रदर्शित हुई। तत्पश्चात् दिनांक 30.07.2021 को हुए ई-ऑक्शन में एम0एस0टी0सी0 द्वारा दिनांक 05.08.2021 को ई-मेल के माध्यम से उपलब्ध कराये गये विवरण के अनुसार आप द्वारा निर्धारित रायल्टी की दर रू0-65/- के सापेक्ष रू0-324/- प्रति घनमीटर सर्वोच्च बोली लगाया गया है। बालू खनन क्षेत्र चिवरहिया तहसील नौगढ के गाटा सं0-259ग, 258ग, 258ख क्षेत्रफल 2.32 हे0 में कुल 34800 घनमीटर साधारण बालू की निर्धारित रायल्टी रू0-22,62,000/- का 25 प्रतिशत रू0-5,65,500/- अर्नेस्ट मनी के रूप में www.mstcecommerce.com के ई-पेमेण्ट गेटवे के माध्यम से आप द्वारा जमा किया गया है।

बालू खनन क्षेत्र चिवरहिया तहसील नौगढ में खनन योग्य आकलित साधारण बालू की मात्रा 34800 घनमीटर है। इस प्रकार नीलामी की सर्वोच्च बोली के रूप में रू0-324/- प्रति घनमीटर की दर से कुल धनराशि रू0-1,12,75,200/- (रूपये एक करोड बारह लाख पचहत्तर हजार दो सौ मात्र) प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत अर्थात् रू0-28,18,800/- (रूपये अठाइस लाख अठारह हजार आठ सौ मात्र) प्रतिभूत धनराशि तथा स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा का 20 प्रतिशत अर्थात् रू0-22,55,040/- (रूपये बाइस लाख पचपन हजार चालीस मात्र) कुल धनराशि 50,73,840/- (रूपया पचास लाख तीहत्तर हजार आठ सौ चालीस मात्र) में से इ0ए0डी0(अर्नेस्ट मनी) की जमा धनराशि रू0-5,65,500/- (रूपये पाँच लाख पैंसठ हजार पाच सौ पचास मात्र) को समायोजित करते हुए अवशेष देय धनराशि रू0-45,08,340/- (पैंतासील लाख आठ हजार तीन सौ चालीस मात्र) दो कार्य दिवस के अन्दर आप द्वारा जमा किया जाना है। निर्धारित अवधि के अन्दर उपरोक्त धनराशि जमा नहीं किये जाने पर शासनादेश में उल्लिखित शर्तों के अनुसार जमा बयाने की धनराशि अर्नेस्ट मनी को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा। उक्त के अतिरिक्त शासनादेश 1875/86-2017-57 (सा0)/2017 टी0सी0-1, भूतत्व एवं खनिकर्म अनुभाग लखनऊ, दिनांक 14.08.2017 एवं शासनादेश संख्या - 2168/86-2019-57 (सामा0) /2017, दिनांक 09.10.2019 में दिये गये निम्नलिखित शर्तों का अनुपालन करना होगा:-

1. प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिए विज्ञापित में आकलित मात्रा घनमीटर को निविदा/नीलामी की दर रूपया प्रति घनमीटर से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी।
2. सफल बोलीदाता/निविदादाता पट्टे की निबन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 20 प्रतिशत दो कार्य दिवसों के अन्दर जमा करेगा। बयाने की धनराशि अर्नेस्ट मनी प्रथम किश्त में समायोजित कर ली जायेगी।

3. पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित राकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत धृद्धि के साथ नियमावली-1963 के पंचम अनुसूची के अनुसार जमा की जायेगी।
4. पट्टाधारक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा विन्दुओं का जियो-कोऑर्डिनेट्स भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा-स्ताम्भ लगायेगा एवं इसका अनुरक्षण करेगा।
5. चयनित आवेदनक नियम-34 के प्रावधानों के अन्तर्गत निर्धारित अयधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
6. प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
7. सहमति पत्र (लेटर ऑफ इन्टेंट) जारी होने के एक माह के अन्दर अनुमोदन हेतु देय प्रतिभूति एवं पंचम किश्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म क समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर समक्ष प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव किया जाना अनिवार्य होगा।
8. पर्यावरण स्वच्छता प्रमाण पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन सक्रिय तत्काल प्रारम्भ की जानी होगी।
9. प्रथम वर्ष के लिए शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिए पट्टा धनराशि नियमावली में निर्धारित पंचम अनुसूची के अनुसार राज्य सरकार द्वारा समय-समय पर निर्धारित प्रक्रिया के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूची में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम-59 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।
10. पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0 जिला खनिज फाउण्डेशन (डी0एम0एफ0) आदि नियमानुसार जमा किया जायेगा।
11. पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कोर्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
12. पट्टा विलेख के निष्पादन के दिनांक से तत्काल खनन सक्रिय प्रारम्भ करेगा और तत्पश्चात् ज्ञानदूझकर कोई स्थगन किये बिना ऐसी खनन सक्रियताओं का संचालन उचित एवं दक्षतापूर्ण रीति से कुशल कारीगरों की भांति करेगा।
13. पट्टाधारक नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य 4 सी0सी0टी0वी0 कैमरा लगाने सहित चैक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चैक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बारकोड का डाटा पढ़ने और सुरक्षित रखने के सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव से चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन अधिकृत अधिकारी के द्वारा रिकार्डिंग मांगे जाने पर उक्त रिकार्डिंग उपलब्ध करायेगा।
14. पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बारकोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेब करने के लिए आर0एफ0आई0डी0 स्कैनर रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शारित का भागीदार होगा।
15. पट्टेदार 3 मीटर की गहराई अथवा जल स्तर में से जो कम हो से अधिक गहराई में खनन सावधान्य नहीं करेगा।
16. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्रों में खनन नहीं किया जायेगा।

17. नदी की जल धारा में सवशन मशीन लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
18. रबीकृत क्षेत्र के अन्दर जहाँ परिहान प्रपत्र निर्गत किया जायेगा, नहीं पर खनिजों का विक्रय पूर्ण प्रदर्शित करेगा।
19. यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना गामला धताने की युक्त-युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
20. मा० उच्च न्यायालय मा० राष्ट्रीय हरित अधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का अनुपालन किया जायेगा।
21. नियमों एवं शर्तों का उल्लंघन के परिणाम स्वरूप यदि कोई याद अथवा अपराधिक प्रक्रिया जोड़ित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टेधारक की होगी। यदि इस संबंध में कोई व्यय होता है तो उसका वहन पट्टेधारक द्वारा किया जायेगा।
22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारक को गान्य होगा।
- अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्त होने के उपरान्त 25 प्रतिशत प्रतिभूति एवं 20 प्रतिशत प्रथम किश्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि 45 प्रतिशत के समतुल्य कुल धनराशि 50,73,840/- (रुपया पचास लाख तीहत्तर हजार आठ सौ चालीस मात्र) में से इ०एम०डी० की जमा धनराशि ₹०-5,65,500/- (रुपये पाँच लाख पैंसठ हजार पाच सौ पचास मात्र) को समायोजित करते हुए अवशेष देय धनराशि ₹०-45,08,340/- (पैंतासील लाख आठ हजार तीन सौ चालीस मात्र) दो कार्य दिवस के अन्दर जमा करना सुनिश्चित करें। यदि आप द्वारा निर्धारित अवधि के अन्दर उपरोक्त धनराशि जमा नहीं की जाती है तो शासनादेश में उल्लिखित शर्तों के अनुसार जमा बयाने की धनराशि अर्नेस्ट मनी को राज्य सरकार के अधिसूचना दिनांक 14.09.2006 के साथ अनुवर्ती अधिसूचना दिनांक 15.01.2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर जिला खनिज कार्यालय में यथाशीघ्र प्रस्तुत करें, ताकि अग्रेत्तर कार्यवाही की जा सके।

(निष्पक मीणा)
जिलाधिकारी,
सिद्धार्थनगर।

पत्रांक: 201 / तददिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ।
2. आयुक्त, बस्ती मण्डल, बस्ती।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ०प्र०, खनिज भवन, लखनऊ।
4. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, जी-25/26 तेज प्लाजा, 1, टी०एन० सिंह रोड हजरतगंज लखनऊ।
5. पुलिस अधीक्षक सिद्धार्थनगर।
6. प्रभागीय वनाधिकारी वन प्रभाग सिद्धार्थनगर।
7. प्रभारी अधिकारी भूतत्व एवं खनिकर्म विभाग उ०प्र० क्षेत्रीय कार्यालय अयोध्या।
8. उपजिलाधिकारी नौगढ़ सिद्धार्थनगर।

17/12/2021
जिलाधिकारी,
सिद्धार्थनगर।

सेवा में,

श्रीमान् जिलाधिकारी,
सिद्धार्थनगर।

महोदय,

सादर अवगत कराना है कि प्रार्थी सुनील कुमार जायसवाल पुत्र छोटेलाल जायसवाल निवासी ग्राम टड़िया बाजार थाना जोगिया उदयपुर जनपद सिद्धार्थनगर का निवासी है। प्रार्थी के पक्ष में बालू खनन क्षेत्र चिवरहिया तहसील नौगढ़ जनपद सिद्धार्थनगर पर कार्यालय के पत्र संख्या-201/खनन सहायक/2021-22 दिनांक 17.08.2021 द्वारा सहमति पत्र (लेटर आफ इन्टेंट) निर्गत कर्तव्य हुए उक्त खनन स्थल का पर्यावरण स्वच्छता प्रमाण पत्र उपलब्ध कराने का निर्देश दिया गया है, जिसके क्रम में पर्यावरण मंत्रालय, भारत सरकार द्वारा निर्गत पर्यावरण स्वच्छता प्रमाण पत्र संख्या-EC21B001UP153109 दिनांक 14.12.2021 एवं प्रार्थी द्वारा उक्त क्षेत्र का सीमांकन किये जाने हेतु सीमांकन शुल्क रुपये-5000.00 चालान संख्या-74..... दिनांक/5/12/2021 द्वारा जमा कर संलग्न कर प्रस्तुत कर रहा है।

लाधिकारी
सिद्धार्थनगर
15/12/21

अतः श्रीमान् जी से निवेदन है कि प्रार्थी के उक्त खनन क्षेत्र के खनन पट्टे का पट्टा विलेख निष्पादित किये जाने की कार्यवाही करने की कृपा करें।

संलग्नक: यथोपरि।



प्रार्थी,

Sunil Kumar

(सुनील कुमार जायसवाल)

पुत्र छोटेलाल जायसवाल

निवासी ग्राम टड़िया बाजार थाना जोगिया उदयपुर
जनपद सिद्धार्थनगर।

15.12.2021

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

जिलाधिकारी
Siddharth Nagar

2021/9/10/85530

दिनांक :- 2021-09-28

संख्या :-

विषय :-

पट्टाधारक श्री SHRI SUNIL KUMAR JAISWAL के पक्ष में स्वीकृत जनपद Siddharth Nagar में तहसील Naugarh ग्राम-Chivarahiya गाटा सं०-259ग, 258ग & 258ख क्षेत्रफल 2.3200 हे० में उपखनिज साधारण बालू (प्रथम श्रेणी), के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

संदर्भ :-

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री SHRI SUNIL KUMAR JAISWAL द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2021-09-28 को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 60 (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 34800.00 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स)

आवद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(ध)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(ड)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी के तल जो भी कम हो तक किया जायेगा। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।
2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।
3. खनन पट्टा स्थल पर फ्रंट एंड बॉक्स व स्ट्रेचर रखे जायें।
4. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
5. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

6. नदी के तटबन्ध से नदी की ओर न्यूनतम 50 मी तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यावहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।

7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(अनिल कुमार शर्मा)

Digitally signed by ANIL KUMAR SHARMA
Date: 2021.09.10 10:53:30

संख्या - 2021/9/10/85530 (1)/मा0 प्लान , तद् दिनांक

प्रतिनिधि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- Siddharth Nagar
- 2- पट्टाधारक श्री SHRI SUNIL KUMAR JAISWAL नि0 तहसील Naugarh जनपद Siddharth Nagar
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

रत्न कुमार वसुन्धर

(अनिल कुमार शर्मा)

Digitally signed by ANIL KUMAR SHARMA
Date: 2021.09.10 10:53:30
कृत निदेशक।

MINING PLAN

(Submitted Under Amended UP Minor Mineral Concession Rule 34(2))

WITH
PROGRESSIVE MINE CLOSURE PLAN

(Under Amended Rule 34 (6) & (7) of UP Minor Mineral (Concession) Rule 1963)

OF

CHIVARAHIIYA ORDINARY SAND MINE

VILLAGE/GHAT- CHIVARAHIIYA, TEHSIL- NAUGARH,

DISTRICT- SIDDHARTH NAGAR (U.P.)

LEASE AREA: 2.32 HECTARES (5.73 ACRES)

Gata No. 259ग, 258ग & 258ख

Riverbed of Kura River

Proposed Capacity: 34,800 cum/year

LEASE PERIOD: 5 Years

(Date of lease period shall be effected from the date execution of lease deed)

PLAN PERIOD: FIVE YEARS

APPLICANT

PROP. SHRI SUNIL KUMAR JAISWAL,

S/O- SHRI CHHOTELAL JAISWAL

R/O-VILL.-TANDIYA BAZAR, THANA-JOGIYA Digitally signed by ANIL KUMAR SHARMA
DN: cn=ANIL KUMAR SHARMA, o=UPDGM, ou=UPDGM, email=ANIL.KUMAR.SHARMA@UPDGM.ORG

DISTRICT- SIDDHARTH NAGAR (U.P.)

Prepared By:

DR. ABDUL RAHMAN

RQP/UPDGM/004/2018,

VALID UP TO: 25.11.2023

AUTHORISATION LETTER BY THE APPLICANT

I, Sunil Kumar Jaiswal hereby authorise to Dr. Abdul Rahman RQP No. RQP/UPDGM/004/2018 to prepare the Mining Plan Under Amended Rule 34 (2) of Uttar Pradesh Minor Mineral Concession Rules 1963 & Progressive Mine Closure Plan Under amended Rule 34(6) & (7) of Uttar Pradesh Minor Mineral (Concession) Rules, 1963 in respect of Chivarahiya Ordinary Sand Mine, over an area of 2.32 hectares situated in Gata No. 259ग, 258ग & 258ख, Village/Ghat-Chivarahiya, Tehsil-Naugarh, Distt- Siddharthnagar (U.P.)

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

Name of RQP

Dr. Abdul Rahman

S/o-Shri Mohammed Khalid

RQP/UPDGM/004/2018

Valid up to : 25.11.2023

Address of RQP

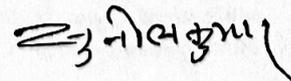
House No.A-8/3, PR Wali Badar Apartment

Indira Nagar, Sitapur Road, Lucknow

Place: Siddharthnagar

Date: 01/09/2021

Yours Faithfully

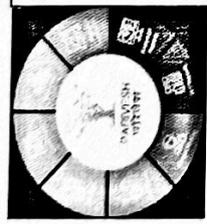


(Sunil Kumar Jaiswal)

ANNEXURE-3⁹²⁴

ENVIRONMENTAL
CLEARANCE

PARIVESH
(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,
The Owner
SHRI SUNIL KUMAR JAISWAL
Village- Tandiya Bazar -272207

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,
This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/231984/2021 dated 29 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--------------------------------|
| 1. EC Identification No. | EC21B001UP153109 |
| 2. File No. | 6599 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Chivarahiya Ordinary Sand Mine |
| 7. Name of Company/Organization | SHRI SUNIL KUMAR JAISWAL |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 14/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeupko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/231984/2021 & SEIAA, U.P File no- 6599

Sub: Environmental Clearance is sought for Sand Mining at Gata No. 259 ग, 258 ग & 258 ख, Village/Ghat-Chivarahiya, Tehsil-Naugarh, Siddharth Nagar, U.P., (Leased Area-2.32 Ha.).

Dear Sir,

This is with reference to your application / letter dated 29-09-2021, 20-1-2021 & 02-11-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 09-11-2021 and SEIAA in meeting held on 02-12-2021.

A presentation was made by the project proponent along with their consultant M/s Earthvision India Associate Consultants to SEAC on 02-12-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand Mining at Gata No. 259 ग, 258 ग & 258 ख, Village/Ghat-Chivarahiya, Tehsil-Naugarh, Siddharth Nagar, U.P., (Leased Area-2.32 Ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/231984/2021			
2.	File No. allotted by SEIAA,UP	6599			
3.	Name of Proponent	Shri Sunil Kumar Jaiswal S/o- Shri Chhotelal Jaiswal			
4.	Registered Address	R/o-Vill.-Tandiya Bazar, Thana-Jogiya Udaipur, District- Siddharthnagar (U.P.)			
5.	Full correspondence address of proponent and mobile no.	R/o-Vill.-Tandiya Bazar, Thana-Jogiya Udaipur, District- Siddharthnagar (U.P.)			
		E-mail ID-skjaiswalsand@gmail.com			
6.	Name of Project	"Chivarahiya Ordinary Sand Mine"			
7.	Project location Khasra No	Gata No. 259ग, 258ग & 258ख			
8.	Name of Village	Chivarahiya			
9.	Tehsil	Naugarh			
10.	District	Siddharthnaga, Uttar Pradesh.			
11.	Name of Minor Mineral	Ordinary Sand			
12.	Total Area (in Ha.)	2.32 Ha.			
13.	Total Workable Area (in Ha.)	1.80 Ha.			
14.	Pillar Coordinates (Verified by DMO)	GATA NO	PILLAR	LATITUDE	LONGITUDE
		259GA	A	27°15'59.44"N	83°10'21.73"E
			B	27°16'5.02"N	83°10'22.56"E
			C	27°16'2.69"N	83°10'25.59"E
			D	27°15'59.61"N	83°10'26.37"E
		258GA	a	27°15'54.73"N	83°10'21.12"E

			b	27°15'59.20"N	83°10'21.59"E
			c	27°15'59.33"N	83°10'26.32"E
			d	27°15'55.11"N	83°10'25.33"E
		258KHA	A	27°15'50.80"N	83°10'20.25"E
			B	27°15'54.50"N	83°10'21.06"E
			C	27°15'54.82"N	83°10'25.15"E
			D	27°15'49.50"N	83°10'22.67"E
15.	Period of agreement between Project proponent & Land Owner	5 Years			
16.	Mine Plan approval details	Letter No. 2021/9/10/85530 Dated 28/09/2021 (attached as Annx)			
17.	Validity of Mine Plan	5 Years			
18.	Total Proposed Production	34800 Cubic Meter			
19.	Proposed Production/Day	145 cum/day			
20.	Method of Mining	Opencast/ Semi Mechanized			
21.	No. of workers	30 Workers			
22.	Type of Land	Govt. Land			
23.	Ultimate Depth of Mining	2.0 m			
24.	Water Requirement		Purpose	Detail	Avg. Demand/Day
		Portable Tanker	Drinking@15 lpcd/worker	30 workers x 15 lpcd = 450 lpcd	0.45 KLD
			Land reclamation / plantation @5 Lit/Tree	200Trees x 5 lpcd = 1000 lpcd	1.0 KLD
			Dust suppression @2Lit/Sq.m (Twice in a day)	Haul Road Area 600 m ² = 600 m ² x2lpcd/Sq.m = 1200 lpcd	1.2 KLD
			Total		2.65 KLD
25.	Name of QCI Accredited Consultant with QCI No and period of validity	M/s Earthvision India Associate Consultants, QCI NABET/EIA/2124/IA 0077 Valid till 24.02.2024			
26.	Any litigation pending against the project or land in any court	No			
27.	Areas which are important or sensitive for ecological reasons – Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests, protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, migration	None			

28.	Areas occupied by sensitive manmade land uses (hospitals, schools, places of worship, community facilities)	There are number of areas occupied by sensitive man made land uses within 15 km of radius Only schools, small hospital and temples are present.
29.	Details of 500 m Cluster certificate & Map Verified by Mining Officer	Letter No. 198/Khanan Sahayak/2021-22 Dated 15-09-2021 (Attached as Annx)
30.	Proposed CER cost	Rs. 2.42175 Lakhs
31.	Proposed EMP cost	Rs. 7.375 Lakhs
32.	No. of Trees to be Planted.	200
33.	Detail of CTE/CTO issued by UPPCB	NA

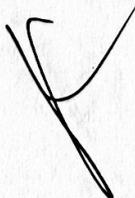
3. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
4. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 09-11-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 02-12-2021 decided to grant the Environmental Clearance to the title project for collection of 34800 m³ /annum for lease area of 2.32 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.

13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.



31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/Improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of

- compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is transferred for a period of one year.
3. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
4. For subsequent period, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

9. The Environmental clearance will be co-terminus with the mining lease period.
10. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
11. Environment management in according to environmental status and impact of the project.
12. During the school opening and closing time transportation of minerals will be restricted.
13. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
14. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
15. Pakka motorable haul road to be maintained by the project proponent.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. Permission from the competent authority regarding evacuation route should be taken.
18. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
19. Provision for cylinder to workers should be made for cooking.
20. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
21. Approach road kachcha is to be made motorable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
22. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
23. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
24. Provision for two toilets and hand pumps should be made at mining site.
25. Drinking water for workers would be provided by tankers.
26. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
27. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
28. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
29. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
30. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
31. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
32. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
33. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
34. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the



- certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
35. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
 36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
 37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
 38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
 39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
 40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
 41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
 42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
 43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
 44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
 45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
 46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
 47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
 48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
 49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.



50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
53. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
54. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
55. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
56. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
57. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
58. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
59. Waste water from potable use be collected and reused for sprinkling.
60. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Siddharth Nagar, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 12/14/2021 11:09:05 PM
Page 11 of 11

EC Identification No. - EC21B001UP153109 File No. - 6599 Date of Issue EC - 14/12/2021

(57)

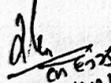
सीमांकन आख्या

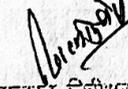
कार्यालय जिलाधिकारी, सिद्धार्थनगर के पत्र सं०-288/खनन सहायक/ 2021-2022 दिनांक 18.12.2021 के क्रम में बालू खनन क्षेत्र-चिवरहिया तहसील-नौगढ़ के गाटा सं०-259ग, 258ग, 258ख क्षेत्रफल 2.32 हे० जो कूरा नदी तल में स्थित है, का सीमांकन पट्टा धारक सुनील कुमार जायसवाल पुत्र श्री छोटेलाल जायसवाल निवासी ग्राम टडिया बाजार थाना जोगिया उदयपुर जिला सिद्धार्थनगर की उपस्थिति में खनन विभाग, सिद्धार्थनगर व राजस्व टीम तहसील-नौगढ़ के द्वारा स्थानीय ग्रामीणों की उपस्थिति में सीमांकन का कार्य किया गया है। स्वीकृत खनन क्षेत्र को संलग्न मानचित्र/नजरी नक्शा पर चिह्नित कर सभी सीमा स्तम्भों A,B,C,D,A" मौके पर चिह्नित कर दिया गया है। सीमांकन कार्य से पट्टा धारक संतुष्ट एवं सहमत है। मौके पर सीमांकित है। सीमा स्तम्भों का GPS निर्देशांक लिया गया, जिसका विवरण निम्नवत् है:-

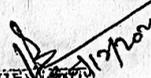
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A	27°23'10.00" N	83°15'12.50" E
B	27°23'09.70" N	83°15'09.70" E
C	27°23'00.20" N	83°15'06.80" E
D	27°23'00.60" N	83°15'09.10" E
A	27°23'10.00" N	83°15'12.50" E

स्वीकृत क्षेत्र की चौहदी निम्नवत् है:

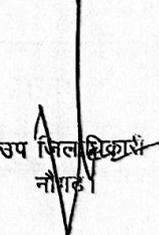
उत्तर :- नदी गाटा सं 259 (चिवरहिया)
 दक्षिण :- नदी 259 (सरहद बभनी - रासियावलखुर्द)
 पूरब :- नदी गाटा सं 259, गाटा सं 258 अरि
 पश्चिम :- नदी गाटा सं 259 (चिवरहिया) कोष


 लेखपाल
 21/12/2021
 ह० न०


 राजस्व निरीक्षक
 नौगढ़।


 तहसील अधिकारी
 नौगढ़।


 खान निरीक्षक
 सिद्धार्थनगर।


 उप जिलाधिकारी
 नौगढ़।



निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

जिलाधिकारी
Siddharth Nagar

2023/12/4/291804

दिनांक :- 2023-12-14

पट्टाधारक श्री Shri Sunil Kumar Jaiswal, S/o- Shri Chhotelal Jaiswal के पक्ष में स्वीकृत जनपद Siddharth Nagar में तहसील Naugarh ग्राम-Chivarahiya गाटा सं०-259ग, 258ग & 258ख क्षेत्रफल 2.3200 हे० में उपखनिज साधारण बालू (प्रथम श्रेणी), के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री Shri Sunil Kumar Jaiswal, S/o- Shri Chhotelal Jaiswal द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 2021 के नियम-35 के उपनियम (2) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2023-12-14 को कर दिया गया है।

"खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

"खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 36 (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 34800.00 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

आवद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां वरतने का दायित्व पट्टेदार का होगा।

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।

2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।

3. खनन पट्टा स्थल पर फ्रंट एंड बॉक्स व स्ट्रेचर रखे जायें।

4. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

5. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

6. जहाँ तक व्यवहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।

7. पर्यावरण स्वच्छता के संबंध में भारत सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन किया जायेगा।

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(कमलेश कुमार राय)

जेठ खान अधिकारी
कृत निदेशक।

Digitally signed by Kamlesh Kumar Roy
Date: 2023.12.14 15:46:48

संख्या - 2023/12/4/291804 (1)/मा0 प्लान , तद् दिनांक

प्रतिनिधि

निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Siddharth Nagar**
- 2- पट्टाधारक श्री Shri Sunil Kumar Jaiswal, S/o- Shri Chhotelal Jaiswal नि0 तहसील **Naugarh** जनपद **Siddharth Nagar**
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

(कमलेश कुमार राय)

जेठ खान अधिकारी
कृत निदेशक।

Digitally signed by Kamlesh Kumar Roy
Date: 2023.12.14 15:46:49

रत्नगर्भा वसुधरा

REVISED MINING PLAN

(Submitted Under Rule 35 of UP Minor Minerals (Concession) Rules 2021)

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Under Amended Rule 34 (6) & (7) of UP Minor Mineral (Concession) Rule 1963)

OF

CHIVARAHYA ORDINARY SAND MINE
RIVERBED OF DANO RIVER

VILLAGE/GHAT- CHIVARAHYA, TEHSIL- NAUGARH,

DISTRICT- SIDDHARTHANAGAR (U.P.)

LEASE AREA: 2.32 HECTARES (5.73 ACRES)

Gata No. 259ग, 258ग & 258ख

Proposed Capacity: 34,800 cum/year

LEASE PERIOD: 5 Years (03-01-2022 to 02-01-2027)

PLAN PERIOD: 2024-25 to 2026-27

APPLICANT

SHRI SUNIL KUMAR JAISWAL,

S/O- SHRI CHHOTELAL JAISWAL

R/O-VILL.-TANDIYA BAZAR, THANA-JOGIYA Digitally signed by Kamlesh Kumar Roy
DN: cn=Kamlesh Kumar Roy, o=, ou=, email=

DISTRICT- SIDDHARTHANAGAR (U.P.)

Prepared By:

ZEESHAN MUSTAFA QUADRI

RQP/UPDGM/027/2023,

VALID UP TO: 30.05.2028

AUTHORISATION LETTER BY THE APPLICANT

I, Sunil Kumar Jaiswal hereby authorise to Mr. Zeeshan Mustafa Quadri RQP No. RQP/UPDGM/027/2023 to prepare the Mining Plan Under Amended Rule 35 of Uttar Pradesh Minor Minerals Concession Rules 2021 & Progressive Mine Closure Plan Under amended Rule 34(6) & (7) of Uttar Pradesh Minor Mineral (Concession) Rules, 1963 in respect of Ordinary Sand Mine, over an area of 2.32 hectares situated in Gata No. 259ग, 258ग & 258ख, Village/Ghat- Chivarahiya, Tehsil- Naugarh, Distt- Siddharthnagar (U.P.)

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address:

Name of RQP

Zeeshan Mustafa Quadri

S/o-Shri Tasneem Raza

RQP/UPDGM/027/2023

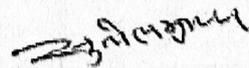
Valid up to : 30.05.2028

Address of RQP

A. J. Apartment, Adil Nagar,
Kalyanpur, Lucknow U.P.

Place: Siddharthnagar

Date: 23/11/2023

Yours Faithfully**(Sunil Kumar Jaiswal)**

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Sunil Kumar Jaiswal,
Village- Tandiya Bazar, Thana- Jogiya Udaipur,
District- Siddharthnagar, U.P.-272207

Ref. No.....217...../Parya/SEIAA/6599/2023

Date: 20 February, 2024

Sub: Amendment in proposed Ordinary Sand Mining Project", at Gata No.- 259T, 258T & 258T, Village/Ghat-Chivarahiya, Tehsil-Naugarh, District- Siddharthnagar.

Reference- MoEFCC Proposal no- SIA/UP/MIN/307406/2023 File no- 6599

Dear Sir,

This is with reference to your application / letter dated 26-12-2023, 28-12-2023, 02-02-2024 on above mentioned subject. The matter was considered 823rd SEAC meeting held on 09-01-2024 and 795th SEIAA meeting held on 09-02-2024.

The project proponent informed the committee that they have already submitted online amendment application through Parivesh Portal on 16/12/2023. The project proponent requested the committee to amend the geo coordinates mentioned in environmental clearance letter dated 14/12/2021 as per given details:

Pillar No	Latitude (N)	Longitude (E)
A	27° 23'10.00"N	83°15'12.50"E
B	27° 23'09.70"N	83°15'09.70"E
C	27° 23'00.20"N	83°15'06.80"E
D	27° 23'00.60"N	83°15'09.10"E

The SEAC discussed the matter in light factual report provided by District Magistrate vide letter dated 07/12/2023 and reply submitted by the project proponent/consultant. Hence, the committee recommended to amend the geo coordinates mentioned in EC Identification No. EC21B001UP153109, dated 14/12/2021 as per above details.

All the other contents mentioned in EC Identification No. EC21B001UP153109, dated 14/12/2021 shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(Sanjeev Kumar Singh)

Member Secretary, SEIAA

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko -mef@nic.in)
4. District Magistrate, Siddharthnagar.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.


(Sanjeev Kumar Singh)
Member Secretary, SEIAA



भूतल एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Lessee Full Detail

1. Unique id:	201146700090	3. Name Of Lessee:	Sunil Kumar
2. Type Of Mineral:	Ordinary sand (Category-1)	5. Lessee Address:	Tandiya Bazar Jogiya Udaipur Siddharthnagar
4. Father Name:	Chote Lal	7. Tin No.:	
6. Mobile Number:	9219255420	9. Tehsil Of Lease :	Naugarh
8. District Of Lease :	SIDDHARTH NAGAR	11. Gata/Khand Number:	259 258ga
10. Village Of Lease:	CHIVRAIYA	13. Alloted Date:	03/01/2022
12. Area (In acre):	5.73	15. Mining Plan Approved Date:	28/09/2021
14. Expiry Date:	02/01/2027	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	34800 m3
16. Environment Clearance Issued Date:	14/12/2021	19. Alloted Quantity Trasportation:	34800
18. Quantity Remaining (Cubic Meter/Ton for Silica sand)	9988 m3	21. Alloted Quantity Remaining:	9988
20. Alloted Quantity Used:	24812	22. Submitted Amount.	11275200



भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

List of Lessee Challan Number with Bank Reference Number

Select Lessee Id :-

Back

Enter Challan Generated Date:-

from:-

03/01/2023

to:-

16/10/2023

Submit

Sr.No	Name of Lessee	Unique id	Lessee id	challan Number	challan Date	Bank Ref No.	Royalty Amount(Rs) Post/Pre	Transported Quantity
1	Sunil Kumar	201146700090	315123090038	AKD230005041	04/01/2023 10:04:58	CPACIUNNA9	2480544	6960
2	Sunil Kumar	201146700090	315123090038	AKD230046572	31/01/2023 13:42:28	CPACKZMUP1	1240272	3480
3	Sunil Kumar	201146700090	315123090038	AKD230097510	28/02/2023 12:12:10	CPACNIGLR1	1240272	3480
4	Sunil Kumar	201146700090	315123090038	AKD230150153	29/03/2023 10:40:41	CPACPQRR1	1240272	3480
5	Sunil Kumar	201146700090	315123090038	AKD230205885	28/04/2023 10:07:50	CPACRXCWX5	1240272	3480
6	manish jayswal	459160912439	315123090074	AKD230215064	03/05/2023 17:07:59	CPACSJEVA3	1368269	4840
7	manish jayswal	459160912439	315123090074	AKD230250016	30/05/2023 16:08:03	CPACUDTHB4	1368269	4840
8	Sunil Kumar	201146700090	315123090038	AKD230250642	31/05/2023 12:29:05	CPACUFJPU7	1240272	3480
9	manish jayswal	459160912439	315123090074	AKD230333147	29/09/2023 10:28:38	CPADDBFZK5	1368269	4840
10	Anjani Kumar Aanjaney Ventures	208489604502	315123090085	AKD230335061	01/10/2023 19:15:23	CPADDGOAR3	57750	350

1

2



भूतल एवं खनिकर्म विदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Number Of eMM11 Generated

Enter eMM11 Generated Date:-

from:-

03/01/2023

to:-

16/10/2023

Submit

Total eMM11 Quantity(FromDate to ToDate):-

15696

[Back](#)

Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time					
1	Sunil Kumar	Chote Lal	315123090038	<u>31512309003800001</u>	04/01/2023 10:59:24	04/01/2023 16:03:08					
2	Sunil Kumar	Chote Lal	315123090038	<u>31512309003800002</u>	04/01/2023 11:03:53	04/01/2023 16:07:36					
3	Sunil Kumar	Chote Lal	315123090038	<u>31512309003800003</u>	04/01/2023 11:05:56	04/01/2023 15:08:39					
4	Sunil Kumar	Chote Lal	315123090038	<u>31512309003800004</u>	04/01/2023 11:08:18	04/01/2023 16:12:02					
5	Sunil Kumar	Chote Lal	315123090038	<u>31512309003800005</u>	04/01/2023 11:10:17	04/01/2023 15:13:01					
6	Sunil Kumar	Chote Lal	315123090038	<u>31512309003800006</u>	04/01/2023 11:12:26	04/01/2023 16:16:10					
7	Sunil Kumar	Chote Lal	315123090038	<u>31512309003800007</u>	04/01/2023 11:14:28	04/01/2023 16:23:12					
8	Sunil Kumar	Chote Lal	315123090038	<u>31512309003800008</u>	04/01/2023 11:16:51	04/01/2023 16:25:35					
9	Sunil Kumar	Chote Lal	315123090038	<u>31512309003800009</u>	04/01/2023 11:18:35	04/01/2023 16:27:19					
10	Sunil Kumar	Chote Lal	315123090038	<u>31512309003800010</u>	04/01/2023 11:21:17	04/01/2023 16:25:01					
1	2	3	4	5	6	7	8	9	10	...	Last

ANNEXURE-8 944

आदेश

भूतत्व एवं खनिकर्म विभाग, उ०प्र० शाराग, लखनऊ के शासनादेश संख्या-1875/86-2017-57(सा)/2017, टी.सी.आई., दिनांक 14.08.2017 के द्वारा प्रदेश में नदी तल में उपलब्ध उपखनिज तथा साधारण बालू आदि के रिक्त क्षेत्रों पर उ०प्र० उपखनिज परिहार नियमावली 1963 के अध्याय-4 के अन्तर्गत कार्यालय द्वारा निर्गत विज्ञापन संख्या-139/खनन राहायक/विज्ञापित-बालू/मोरम/2021-2022 दिनांक 20.06.2021 द्वारा जनपद सिद्धार्थनगर के तहसील नौगढ़ स्थित ग्राम चिवरहिया कूरा नदी के तल में स्थित गाटा सं०-259ग, 258ग, 258ख क्षेत्रफल 2.32 हे० पर 34800 घनमीटर साधारण बालू खनन हेतु सर्वेच बोलो रू० 324.00 प्रति घनमीटर प्राप्त होने पर सर्वोच्च बोलीदाता श्री सुनील कुमार जायसवाल पुत्र श्री छोटेला जयसवाल निवासी ग्राम टडिया बाजार थाना जोगिया उदयपुर जिला सिद्धार्थनगर के पक्ष में स्वीकृत करते हुए कार्यालय के पत्र संख्या-201/खनन सहा०/ दिनांक 17.10.2021 द्वारा सहमति पत्र (लेटर ऑफ इन्टेट) निर्गत किया गया है। समस्त औपचारिकताओं को पूर्ण करने के उपरान्त जनपद सिद्धार्थनगर के तहसील नौगढ़ स्थित ग्राम चिवरहिया (कूरा नदी) के गाटा संख्या 259ग, 258ग, 258ख क्षेत्रफल 2.32हे० पर सा० बालू का खनन पट्टा दिनांक 03.01.2022 से 02.01.2027 तक के लिए श्री सुनील कुमार जायसवाल पुत्र श्री छोटेला जयसवाल निवासी ग्राम टडिया बाजार थाना जोगिया उदयपुर जिला सिद्धार्थनगर उ०प्र० के पक्ष में शर्त स्वीकृत/संचालित है।

पट्टाधारक श्री सुनील कुमार जायसवाल द्वारा अपना प्रार्थना पत्र दिनांक 20.12.2024 प्रस्तुत कर उ०प्र० उपखनिज परिहार नियमावली-2021 के नियम-30 के प्रविधानों के तहत अभ्यर्पण हेतु प्रार्थना पत्र को स्वीकार करने का अनुरोध किया गया है।

खनन पट्टा अभ्यर्पण के सम्बन्ध में उ०प्र० उपखनिज परिहार नियमावली-2021 के नियम-30 में निम्न प्राविधानित है:-

“ पट्टाधारक, अभ्यर्पण की आशयित दिनांक को उस वर्ष की वार्षिक किस्त की पच्चीस प्रतिशत के बराबर की धनराशि, जिसे प्रतिभूति के सापेक्ष समायोजित की जा सकती है, जमा कर निम्न दस्तावेजों के साथ अभ्यर्पण के लिए आवेदन करेगा:

(क) राज्य सरकार या अनुवर्ती प्रस्तावक के पक्ष में सम्बन्धित पट्टा क्षेत्र के लिये प्राप्त पर्यावरण अनापत्ति प्रमाण-पत्र के अन्तर्गत हेतु अनापत्ति।

(ख) पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित मात्रा तथा खनन की गयी मात्रा के मध्य अन्तर के लिये जमा की गयी धनराशि का प्रमाण-पत्र अथवा अन्तर न होने की स्थिति में ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक द्वारा जारी सम्बन्धित पट्टा अदेयता प्रमाण पत्र।

उपरोक्त के अनुसार पट्टाधारक को पट्टा अभ्यर्पण हेतु आवेदन के दिनांक से खनन क्रियाकलाप करने से प्रतिषिद्ध कर दिया जायेगा तथा उक्त क्षेत्र को रिक्त किया हुआ माना जायेगा। ”

खनन पट्टा निष्पादित दिनांक 03.01.2022 को किया गया तथा अभ्यर्पण प्रार्थना पत्र दिनांक 20.12.2024 को प्रेषित किया गया है। कार्यालय अभिलेखानुसार पट्टाधारक द्वारा पट्टा संचालन वर्ष (जनवरी, 2024 से दिसम्बर, 2024 तक) की वार्षिक किस्त का पच्चीस प्रतिशत रू० 34,10,748.00 में से जमा प्रतिभूति की धनराशि रू० 28,18,800.00 को समायोजित करने के उपरान्त प्रतिभूति की अन्तर धनराशि रू० 5,91,948.00 चालान संख्या-AKV240029885 दिनांक 31.12.2024 द्वारा जमा कर चालान कि प्रति कार्यालय में प्रस्तुत किया गया है।

अतः उपरोक्तानुसार श्री सुनील कुमार जायसवाल द्वारा प्रस्तुत खनन पट्टा अभ्यर्पण प्रार्थना पत्र दिनांक 20.12.2024 पर विचार करते हुए प्रार्थना पत्र दिनांक 20.12.2024 को उ०प्र० उपखनिज परिहार नियमावली-2021 के नियम-30 के प्राविधानों के अनुसार अभ्यर्पण प्रार्थना पत्र दिनांक 20.12.2024 इस शर्त के साथ स्वीकार किया जाता है कि उक्त क्षेत्र हेतु निर्गत पर्यावरण स्वच्छता प्रमाण-पत्र राज्य सरकार/अनुवर्ती पट्टाधारक के पक्ष में सम्पन्न किया जाता है तथा भविष्य में यदि किसी आडिट आपत्ति में उक्त खनन पट्टा क्षेत्र से सम्बन्धित कोई देयता और मा० न्यायालय का पट्टा क्षेत्र से सम्बन्धित कोई आदेश

पारित किया जाता है, तो श्री सुनील कुमार जायसवाल द्वारा शसर्त अनुपालन सुनिश्चित किया जायेगा। जनपद सिद्धार्थनगर के तहसील नौगढ ग्राम चिवरहिया स्थित कूरा नदी के तल के गाटा सं०-259ग, 258ग, 258ख क्षेत्रफल 2.32 हे० पर 34800 घनमीटर प्रतिवर्ष स्वीकृत साधारण बालू के 05 वषीय (दिनांक 03.01.2022 से 02.01.2027 तक) निष्पादित खनन पट्टा को तत्काल प्रभाव से निरस्त करते हुए क्षेत्र को दिनांक 01.01.2025 से रिवत घोषित किया जाता है।

 02/1/25
(डा० राजागणपति आर)
जिलाधिकारी,
सिद्धार्थनगर।

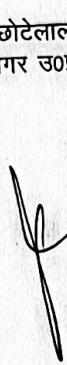
कार्यालय जिलाधिकारी, सिद्धार्थनगर।
(खनन अनुभाग)

पत्रांक: 436 / खनन सहायक / 2024-25

दिनांक: 02 जनवरी, 2025

प्रतिलिपि:-निम्नलिखित को सादर सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 01-प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
- 02-निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन लखनऊ।
- 03-पुलिस अधीक्षक, सिद्धार्थनगर।
- 04-अपर जिलाधिकारी (वि०/रा०), सिद्धार्थनगर।
- 05-उपजिलाधिकारी, नौगढ सिद्धार्थनगर।
- 06- श्री सुनील कुमार जायसवाल पुत्र श्री छोटेलाल जायसवाल निवासी ग्राम टडिया बाजार थाना जोगिया उदयपुर जिला सिद्धार्थनगर उ०प्र०।

 02/1/25
जिलाधिकारी,
सिद्धार्थनगर।